

जाता है। इस आधार पर, करनाल और मंगलौर में दो नये तेल शोधक कारखाने स्थापित करने पर सरकार विचार कर रही है।

### डीजल में मिलावट

1322. श्री राम लाल राही : क्या ऊर्जा मंत्री यह बताने की कृपा करेंगे कि :

(क) डीजल में मिलावट की शिकायतों को दूर करने हेतु क्या आवश्यक कदम उठाए जा रहे हैं ;

(ख) क्या यह सच है कि डीजल के डीलर डीजल में अत्यधिक मात्रा में मिट्टी का तेल मिला रहे हैं जिसके परिणामस्वरूप वाहनों के इंजन जल्दी खराब हो जाते हैं और इस मिलावटी तेल का उपयोग करने वाले वाहन ज्यादा धुआं छोड़ कर पर्यावरण को दूषित कर रहे हैं ;

(ग) क्या डीजल में मिट्टी का तेल मिलाने को रोकने के उद्देश्य से सरकार का एक व्यक्ति को केवल एक ही वस्तु अर्थात् या तो मिट्टी का तेल या डीजल की डीलरशिप देने का विचार है ; और

(घ) यदि हां, तो क्या सरकार इस दोहरी डीलरशिप प्रणाली को समाप्त करेगी ?

ऊर्जा मन्त्रालय के पेट्रोलियम विभाग में राज्य मंत्री (श्री गार्गी शंकर मिश्र) : (क) सभी शिकायतों की तुरन्त जांच की जाती है तथा अगर मिलावट सिद्ध हो जाती है, तो संबद्ध डीलर के विरुद्ध अनुशासनात्मक कार्यवाही की जाती है।

(ख) मिलावटी डीजल के प्रयोग से

अधिक धुआं निकलता है। यद्यपि मिट्टी के तेल की कुछ मात्रा का मिलावट के लिये प्रयोग होता है, ऐसी मात्रा के ठीक-ठीक अनुमान उपलब्ध नहीं है।

(ग) जी, हां। इस संबंध में तेल कंपनियों को मई 1982 में निर्देश जारी किये गये थे।

(घ) उपरोक्त नीति के लागू होने से पहले, कुछ पार्टियाँ एक से अधिक एजेंसियों का संचालन कर रही थीं। कानूनी उल्लंघनों के कारण उनसे एजेंसियाँ वापस लेना उपयुक्त नहीं है। तथापि, ऐसे डीजल खुदरा बिक्री केंद्रों से मिट्टी के तेल की बिक्री को बंद करने पर विचार करने के लिए तेल कंपनियों को सलाह दी गयी है।

### Misuse of EPF Amount by Employers

1323. SHRI NAWAL KISHORE SHARMA :

SHRI CHITTA MAHATA :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether any misuse of funds contributed by employees to the provident fund has come to the notice of Government;

(b) if so, the details of the employers who are suspected to misuse such funds; and

(c) the action taken against them and the measures taken to ensure payment of the amount of provident fund by the employers to the authorities ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMAVIR) :  
(a) to (c) Yes, Sir. One major case of suspected misuse of provident fund money

that has come to the notice of the Provident Fund authorities relates to one mill where Trustees of the Provident Fund of the mill are reported to have paid a sum of Rs. 41.68 lakhs from the provident fund to the management as loan for meeting the day to day expenditure of the mill. The provident fund authorities have filed prosecutions under Section 406/409 IPC against the Board of Trustees which includes the employers' representative. In addition, the Provident Fund authorities have so far filed 2368 prosecution cases against the employers who are suspected to have misused such funds. So far as the recovery of provident fund dues are concerned, the Provident Fund authorities are taking the following steps :

*1—Unexempted Establishments :*

- (i) Revenue recovery certificates are issued to the District Collectors in terms of Section 8 of the Employees' Provident Funds & Miscellaneous Provisions Act, 1952;
- (ii) Prosecutions are launched under Section 14 of the Act;
- (iii) First Information Reports are filed with the Police authorities under Section 406/409 IPC where considered necessary;
- (iv) Damages are levied on belated payments at graded rates in terms of Section 14B of the Act;
- (v) The Courts are approached under Section 110 of Criminal Procedure Code to bind the accused employer for good conduct ;
- (vi) Wherever it is felt that the punishment awarded by lower Court is meagre and inadequate appeals are made to secure enhanced punishment ;
- (vii) Defaults are brought to the notice of the Employees' Union/Employers' Organisations with the request to use their good offices for expediting payment ;

*II—Exempted Establishments*

- (i) Prosecution cases are launched under Section 14(2A) of the Employees' Provident Funds & Miscellaneous Provisions Act, 1952;
- (ii) First Information Reports are filed with the Police authorities under Section 406/409 of Indian Penal Code, where necessary;
- (iii) Penal interest at graded rates are charged on belated transfer of provident fund money;
- (iv) Action is taken to cancel the exemption granted.

**Unauthorised connection unearthed by  
D.E.S.U**

1324. SHRI NAWAL KISHORE SHARMA : Will the Minister of ENERGY be pleased to state :

(a) the number of unauthorised connections unearthed by the Delhi Electric Supply Undertaking in the Capital ;

(b) the action proposed to be taken against the persons having unauthorised connections ; and

(c) whether any penal tariff is charged or proposed to be charged from them and if so the details thereof ?

**THE MINISTER OF ENERGY (SHRI P. SHIV SHANKER) :** (a) to (c) During inspections carried out by the Delhi Electric Supply Undertaking in 1982-83, it was found that out of 5417 connections inspected, various irregularities had been committed in 3073 connections. The action taken depends on the nature of the irregularity committed, and includes levy of surcharge to the extent of 25% for excess load, imposition of penal tariff of 50 paise per unit, and lodging complaints with the police in cases of theft of electricity, in addition to such other